# F. No. 13-18/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066



CPIO ID No. 13-18/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. NIL dated 27.03.2018, and our ID No. 13-18/2018, the information received from **Technical Officer (I/C Central Registry)** containing 01 page is enclosed herewith for your reference please. One pervious reply was also provided vide CPIO's letter dated 17.04.2018.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. X (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

RTI should not be field in the form of question-answer, a Government office has to provide the copy of record in whatever form it is available/maintained only, in view of DOP & T OM No. 1/18/2011-IR, Government of India, Ministry of Personnel, Public Grievance & Pension, Department of Personnel & Training North Block, New Delhi, Dated 16th September, 2011 and as per the RTI Law.

#### Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 01.05.2018

To,

Sh. Anup Kumar Shrivastava, D-II/137, Kaka Nagar, New Delhi-110003

Copy to: For information

Sh. S. Ghosh CPIO,

Customs, Central Excise & Service Tax Settlement Commission, C.G.O. Complex, 3<sup>rd</sup> M.S.O. Building, DF Block, Block A, 6<sup>th</sup> Floor SALT Lake, Kolkata-700064

U I MAY 2018
SIGN. (DISPATCH SECTIONAL)

## **CENTRAL REGISTRY**

#### **NOTE**



Sub: Information sought by Shri Anup Kumar under the RTI Act 2005 ---- reg.

Ref: I.D.No.13-18/2018

Please refer to note dated 02/04/2018 of CPIO issued vide F.No.13-18/2018/CESTAT/CPIO-ND/VPP/2018. The point-wise information sought by the applicant is as under:-

1. The threshold limits for filing appeal from department is guided by instructions dated 17.12.2015 of the CBEC issued vide F.No.390/Misc./163/2010-JC(Copy enclosed).

2. Central Registry does not have the information.

3.No such record is maintained in this Registry.

4.to16, information is not possessed by Central Registry.

F.No. 10/CESTAT/CR/2015-16

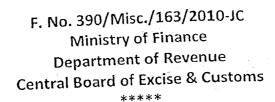
Date: 27/04/2018

Technical Officer

To,

CPIO/Asstt. Registrar, CESTAT, New Delhi.

27/04h8





New Delhi December, 2015

## INSTRUCTION

To,

- 1. All Principal Chief Commissioners/Chief Commissioners and Directors General under the Central Board of Excise and Customs.
- 2. CC (AR), Customs, Excise & Service Tax Appellate Tribunal.
- 3. All Principal Commissioners/Commissioners of Customs/Central Excise/Service Tax/All Joint Chief Departmental Representatives/Commissioners, Directorate of Legal Affairs.
- 4. <webmaster.cbec@icegate.gov.in>

Sub: - Reduction of Government litigation - providing monetary limits for filing appeals by the Department before CESTAT/High Courts and Supreme Court -Regarding

In exercise of the powers conferred by Section 35R of the Central Excise Act, 1944 made applicable to Service Tax vide Section 83 of the Finance Act, 1944 and Section 131BA of the Customs Act, 1962 and in partial modification of earlier instruction issued from F. No. 390/Misc./163/2010-JC dated 17.08.2011, the Central Board of Excise & Customs (hereinafter referred to as the Board) fixes the following monetary limits below which appeal shall not be filed in the Tribunal, High Court and the Supreme Court:

S.No.	Appellate Forum	<b>Monetary Limit</b>
1.	CESTAT	Rs. 10,00,000/-
2.	HIGH COURTS	Rs. 15,00,000/-
3.	SUPREME COURTS	S Rs. 25,00,000/-

- 2. In para 3 of the instruction dated 17.8.11 a sub clause 'c' shall be added which shall read as "classification and refunds issues which are of legal and/or recurring nature".
- 3. Except for above, all other terms and condition of instruction dated 17.8.11 stands.

(Rohit Singhal)

Dy. Secretary (Review)



# F. No. 13-18/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-18/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. NIL dated 27.03.2018, and our ID No. 13-18/2018, the information received from DR (Admin) containing 01 page is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 2- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

#### Note:

RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi

Date: 17.04.2018

To,

1. Sh. Anup Kumar Shrivastava, D-II/137, Kaka Nagar, New Delhi-110003

Copy to: For information

> 2. Sh. S. Ghosh CPIO, Customs, Central Excise & Service Tax Settlement Commission, C.G.O. Complex, 3rd M.S.O. Building, DF Block, Block A, 6th Floor SALT Lake, Kolkata-700064

CUSTOMS, EICISE & SERVICE TAI APPELLATE TRIBUNAL NEW DELHI-110066 1 8. APR 2018 SIGN. (DISPATOH SECTION)

DIC

# F.No. 33/RTI/Misc/CESTAT/ND/Adman-16 Vol-II Customs Excise & Service Tax Appellate Tribunal West Bolck-2, R.K. Puram, New Delhi-66



Dated: 12/04/2018

Sub:- Information sought under RTI Act 2005-reg.

Sir,

Reference to your letter No. 13-18/CESTAT/CPIO-ND/VPP/2018 dated 02.04.2018 on the R.T.I. application No. IRS Association/RTI/AKS/Pers/18/2 dated 18.01.2018 filed by Indian Revenue Service Association, the requisite parawise information is as under:-

> Para 11 01

Nil Para 12

Filed 03 Para 13

Won 01

Nil Para 14

Para 15 01

Yours faithfully,

(Bineesh Kumar K.S.)

Deputy Registrar (Admn)

To

Shri. V.P. Pandey, Assistant Registrar/CPIO, New Delhi.

13/4/18

Sendi

F. No. C-11015/15/2018-Ad.V 1253/ Government of India Ministry of Finance Department of Revenue Central Board of Excise & Custom

Hudco Vishala Building, 6th Floor, Bhikaii Cama Place, R K Puram, New Delhi-66 Dated: 27th March, 2018

To,

the CPIO O/o Customs, Excise & Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi - 110066

2. The CPIO O/o Legal Cell, CBEC 5<sup>th</sup> Floor, Hudco Vishala Building, Bhikaji Cama Place, New Delhi-66

Sub: Forwarding RTI application of Dr. Anup K. Srivastav - Reg.

Sir,

Kindly refer to RTI application dated 18.01.2018 of Dr. Anup K. Srivastav seeking information under the RTI Act, 2005.

In this regard, it is stated that earlier the said RTI application was forwarded to the 2. CPIO, Customs & Central Excise Settlement Commission, Samrat Hotel, New Delhi. However, the said RTI application has been returned with remarks that the subject matter of the application pertains to the functioning of CESTAT / Legal Cell. Therefore, the above mentioned RTI application is being transferred to your office u/s 6(3) of the RTI Act, 2005 for providing the required information to the applicant.

(Sukh Lal Meena) CPIO / Under Secretary to the Govt. of India

Tel. 26171184

#### Copy to:

- SO (RTI) Cell, Department of Revenue, North Block, New Delhi for information. 1.
- Sh. Anup Kumar Srivastava, D-II /137, Kaka Nagar, New Delhi 110003 for 2. information.
- 3. RTI Folder.

48. A. 351 \$ 301 2015 Mor 13-18/2018 27 7/01



# INDIAN REVENUE SERVICE ASSOCIATION



(All India Association of IRS Customs & Central Excise Officers) Email: association.irscce@gmail.com

Website: www.irsonline.in

F.No.IRS Association/RTI/AKS/pers./18/1

Dated: 16-03-2018

To

The CPIO Central Board of Excise & Customs North Block New Delhi.

Sir,

Sub:- Providing information under RTI Act.

Kindly refer to my letter F.No. IRS Association/RTI/AKS/pers./18/1 dt. 18-01-2018 to provide the information under RTI Act(copy enclosed). In this regard, I have received the communication that the subject matter pertains to CESTAT but it is seen that the letter F.No C-11015/15/2018-Ad.V/1485 dated 27-02-2018 was sent to the Settlement Commission.

However, the information pertains to the legal division of CBEC, North Block. The information has not been furnished in prescribed time limit. You are, therefore, requested to supply the desired information at the earliest.

Encl: as above.

Yours faithfully,

President

IRS(C&CE)Association





# INDIAN REVENUE SERVICE ASSOCIATION

(All India Association of IRS Customs & Central Excise Officers) Email: association.irscce@gmail.com

Website: www.irsonline.in

F.No.IRS Association/RTI/AKS/pers./18/2

Dated: 18-01-2018

To

The CPIO Central Board of Excise & Customs North Block New Delhi.

Sir.

Sub:- Providing information under RTI Act.

You are requested to kindly provide the following informations under the RTI Act to the undersigned:

- 1. Since when the limit of Rs.5 lakhs was enhanced to Rs.10 lakhs for filing revenue appeals by the Deptt. in Tribunal i.e. CESTAT?
- 2. What was the reason for enhancing the monetary limit for filing revenue appeals in Tribunal i.e. CESTAT?
- 3 As a result of this enhancement how many cases have been withdrawn from CESTAT all over India?
- 4. Whether deptt. had filed the appeal in CESTAT for revenue involving Rs.10 lakhs and below, that time what were the chances of winning the same in CESTAT?
- 5. How much Govt.revenue was involved in these cases and lost because of withdrawl?



- 6. Since when the limit of Rs.10 lakhs was enhanced to Rs.20 lakhs for filing revenue appeals by the department in High Court?
- 7. What was the reason for enhancing the monetary limit for filing revenue appeals in High Court?
- 8. As a result of this enhancement how many cases have been withdrawn from High Court all over India?
- 9. Govt. had filed the appeal in High Court for revenue involving Rs.20 lakhs and below that time what were the chances of winning the same in High Court?
- 10. How much Govt.revenue was involved in these cases and lost because of withdrawl?
- 11.In administrative side how many service litigations are pending in CAT for Gr.A officers all-over India?
- 12. How many service cases are pending for Gr.A officers in High Court or Supreme Court? Out of these how many appeals are filed by the Deptt.?
- 13. During last 10 years how many cases were filed by the department in High Court in service matters and how many were won by the department?
- During last 10 years how many cases were filed by the department in Supreme Court in service matters and how many were won by the department?
- 15. How many service matter cases have been reviewed for withdrawal as is done in Revenue appeals?
- 16. If the review of the cases has been done in revenue side and all the cases pending in CESTAT and High Court upto Rs.10 lakhs and Rs.20 lakhs have been withdrawn then why the review has not been done in service matters for withdrawl?



17. What is the criteria and reasoning for the revenue limit of Rs.10 lakhs in CESTAT and Rs.30 lakhs in High Court?

Yours faithfully

Encl: Postal Order No.43F 231492 of Rs.1 60/-

(Dr.Anup K Srivastav)
President

IRS(C&CE) Association

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## F. No. C-11015/15/2018-Ad.V / LYJJ Government of India Ministry of Finance Department of Revenue Central Board of Excise & Custom



Hudco Vishala Building, 6<sup>th</sup> Floor, Bhikaji Cama Place, R K Puram, New Delhi-66 Dated: 27<sup>th</sup> February, 2018

To,

The CPIO
C/o Customs & Central Excise Settlement Commission
(Principal Bench), Room No. 345-363, 3<sup>rd</sup> Floor,
Hotel Samrat, Kautilya Marg, New Delhi – 110021

Sub: Forwarding RTI application of Dr. Anup K. Srivastav - Reg.

Findly refer to RTI application dated 18.01.2018 of Dr. Anup K. Srivastav seeking Enformation under the RTI Act, 2005.

In this regard, it is stated that Ad.V Section of CBEC is dealing the matter pertaining to Group "A" Officers of IRS, C&CE. The subject matter of the said RTI application is pertaining to CESTAT and the required information would be available with the O/o CESTAT, Chankyapuri, New Delhi. Therefore, the said RTI application is being transferred u/s 6(3) of the RTI Act, 2005 for providing the required information to the applicant.

You's faithfully,

(Sukh Lal Meena)
CPIO / Under Secretary to the Govt. of India
Tel. 26171184

#### Copy to:

- 1 30 (RTI) Cell, Department of Revenue, North Block, New Delhi for information.
- 2. Sh. Anup Kumar Srivastava, D-II /137, Kaka Nagar, New Delhi 110003 for information.
- 3. RTI Folder.





## सतर्कता महानिदेशातय

# DIRECTORATE GENERAL OF VIGILANCE केन्द्रीय उत्पाद एवं सीमा शुलक, तृतीय तल, होटल समाट

# CUSTOMS & CENTRAL EXCISE, 3rd FLOOR, HOTEL SAMRAT कौटिल्य मार्ग, चाणक्यपुरी, नई दिल्ली - 110021

# KAUTILYA MARG, CHANAKYAPURI, NEW DELHI-110021

फा.सं. V.500/आरटीआई/09/2018/ 1720

दिनांक: 2 (/02/2018

सेवा में,

डॉ. अनूप के. श्रीवास्तव, प्रेसीडेंट आईआरएस (सी. एंड सी.ई.) एसोसिएशन, 6 तल, ड्रम शेप बिल्डिंग, आई.पी.भवन, आई.पी. इस्टेट, नई दिल्ली

महोदय, विषय: सूचना का अधिकार अधिनियम, 2005 के अंतर्गत मांगी गई सूचना के संबंध में।

कृपया आपके दिनांक 02.02.2018 के आवेदन पत्र का संदर्भ ग्रहण करें। यह इस कार्यालय मं 05.02.2018 को प्राप्त हुआ।

उपरोक्त संबंध में वांछित सूचना निम्न प्रकार है:-2.

> The subject matter of your application is related to the functioning of the CPIO/Under Secretary Ad.V, Department Revenue, Central Board of Customs and Excise, New Delhi. The said application is, therefore, being transferred to their office under Section 6(3) of the RTI Act. 2005 for providing information to you.

यदि आप उपर दी गयी सूचना से संतुष्ट नहीं हैं तो 30 दिनों के भीतर श्री संजय शर्मा, पथग अपीतीय पाधिकारी/संयुक्त आयुक्त(सतर्कता). सतर्कता महानिदेशालय, होटल समाट, कमरा न. 321. चाणक्यपुरी, नई दिल्ली - 110021, को अपील कर सकते हैं | भवदीय,

(गोविन्द गर्ग)

सीपीआईओ/उपायुक्त(सतर्कता)

पुति:-

1. सीपीआईओ, Ad. V, राजस्व विभाग, सी.बी.ई.सी., हुइको विशाला बिल्डिंग, 6 फ्लोर, भीकाजी कामा प्लेस, आर.के. पुरम, नई दिल्ली- 110066 को निवेदन सहित की मांनी गई सूचना/जानकारी आरटीआई आवेदक को उपलब्ध कराई जायें। इस संबंध में भारटीआई आवेदक का आवेदन पत्र संलग्न किया कीसा है।

सीपीआईओ/उपायुक्त(सतर्कता)

# F. No. 13-18/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066



CPIO ID No. 13-18/2018

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. Anup Kumar Shrivastava (No. NIL dated 27.03.2018) received by transfer from Customs, Central Excise & Service Tax Settlement Commission, Additional Bench Kolkata, C.G.O. Complex, 3<sup>rd</sup> M.S.O. Building, DF Block, Block A, 6<sup>th</sup> Floor SALT Lake, Kolkata-700064, in this office, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-18/2018** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 13.04.2018 directly to the applicant as permissible under the RTI Act & DOP & T O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

#### Note:-

- 1. If the information is not available with your section or you, if possible, please reply from where it may be retrieved, without delay within 05 days.
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 3. To provide the requisite information, if available and permissible, directly to the applicant, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

CESTAT New Delhi Date: 02.04.2018

For Compliance to:

1. T.O.

. DR (Admin.)

Copy to: (For Information)

1. Sh. Anup Kumar Shrivastava, D-II/137, Kaka Nagar, New Delhi-110003 2. Sh. S. Ghosh CPIO,

Customs, Central Excise & Service Tax Settlement Commission, C.G.O. Complex, 3rd M.S.O. Building, DF Block, Block A, 6th Floor SALT Lake, Kolkata-700064

Note: 29, 30, 31st March & 01st April were Holidays.

DIC d

O 3 APR 2018

# ID- 13-18/2018





#### GOVERNMENT OF INDIA

CUSTOMS, CENTRAL EXCISE & SERVICE TAX SETTLEMENT COMMISSION

**ADDITIONAL BENCH:: KOLKATA** 

C.G.O. COMPLEX :: 3<sup>RD</sup> M.S.O. BUILDING :: DF BLOCK :: BLOCK - A :: 6<sup>TH</sup> FLOOR SALT LAKE::KOLKATA - 700 064 :: Phone : 2358 - 1918/2358-1939 :: Fax : 2358-1911

C.No. II/14/RTI(Misc.)/SC/Kol/2015/ 290

Dated: 19.03.2018

To,
Dr. Anup Kr. Shrivastava,
D – II/137, Kaka Nagar,
New Delhi – 110 003.

Sub: - RTI application dated 18.01.2018 filed by Dr. Anup Kr. Shrivastav u/s 6(3) of

the RTI Act, 2005.

Ref: - RTI Application under F.No. IRS Association/RTI/AKS/Pers./18/2 dated

18.01.2018.

Sir,

Please refer to your above RTI application dated 18.01.2018, received in this office on 13.03.2018 through Dept. of Revenue, Min of Finance.

In this regard, it is to intimate that the desired information pertains to CESTAT and not Settlement Commission. Hence, reply in respect to your application may be treated as 'NIL'.

This disposes your RTI application as mentioned above.

Yours faithfully.

(S.GHOSH)

19.03.2018

Central Public Information Officer

Dated: -

C.No. As above /

Copy for kind information to:-

1. The CPIO & Under Secretary [Ad. V] to the Govt. of India, Ministry of Finance, Department Revenue, Hudco Vishala Building, Bhikaji Kama Place, R.K. Puram, New Delhi – 110 066.

The Deputy Registrar (Admn.) & CPIO, CESTAT, West Block No. 2, R.K.Puram, New Della 110 066, with a copy of the subject RTI application with request to forward the declared information directly to the applicant.

(S.GHÖSIL)

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Central Public Information Office

To work of the angle of the ang

CP (V)

Go Sen 10

Customs, Central Excise & Service Tax
Settlement Commission
Additional Bench, Kollesta

1 S MAR 2018 65

फा.सं./ F. No.: RTI/52/2018-SC (PB)

भारत सरकार/ GOVERNMENT OF INDIA विन्त मंत्रालय/ MINISTRY OF FINANCE

राजस्व विभाग/ DEPARTMENT OF REVENUE

सीमा शुल्क, केन्द्रीय उत्पाद शुल्क एवं सेवा कर समझौता आयोग (CUSTOMS, CENTRAL EXCISE & SERVICE TAX SETTLEMENT COMMISSION, PRINCIPAL BENCH, NEW DELHI)

स्पीड पोस्ट द्वारा By Speed Post

URGENT RTI MATTER

नई दिल्ली/New Delhi, दिनांक/Dated :07.03.2018

To,

The CPIO, Customs, Central Excise & Service Tax Settlement Commission, Additional Bench, Chennai/Mumbai/Kolkata.

Sub:- RTI application filed by Dr. Anup K. Srivastav on 18.01.2018..

Please find enclosed herewith a copy of the RTI application received in the Commission from Sh. Sukh Lal Meena, CPIO/Under Secretary to the Govt. of India, transferred under Section 6 (3) of the RTI Act, 2005. The Application is transferred under Section 6 (3) of the RTI Act, 2005 for providing necessary information to the applicant directly, under intimation to Sh. Sukh Lal Meena.

Encl- As above

Yours Sincerely

CDIO

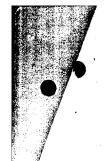
Copy to:- Shri Sukh Lal Meena, CPIO/Under Secretary, GOI, Ministry of Finance, Department of Revenue, Hudco Vishala Building, 6th Floor, bhikaji Cama Place, R K Puram, New Delhi-66 with reference to your letter No. C-11015/15/2018-Ad.V/1484 dated 23702.2018, for information please.

Copy to:- Dr. Anup K. Srivastav, D-II/137, Kaka Nagar, New Delhi - 110003-with the request to pursue the matter with respective benches.

CPIO

٢.

CPIO





F. No. C-11015/15/2018-Ad.V / 148 4
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Custom

B-8791

Hudco Vishala Building, 6<sup>th</sup> Floor,
 Bhikaji Cama Place, R K Puram, New Delhi-66
 Dated: 27<sup>th</sup> February, 2018

-To

The CPIO

O/o Customs & Central Excise Settlement Commission (Principal Bench), Room No. 345-363, 3<sup>rd</sup> Floor, Hotel Samrat, Kautilya Marg, New Delhi – 110021

Sub: Forwarding RTI application of Dr. Anup K. Srivastav - Reg.

Sir,

Kindly refer to RTI application dated 18.01.2018 of Dr. Anup K. Srivastav seeking information under the RTI Act, 2005.

2. In this regard, it is stated that Ad.V Section of CBEC is dealing the matter pertaining to Group "A" Officers of IRS, C&CE. The subject matter of the said RTI application is pertaining to CESTAT and the required information would be available with the O/o CESTAT, Chankyapuri, New Delhi. Therefore, the said RTI application is being transferred u/s 6(3) of the RTI Act, 2005 for providing the required information to the applicant.

Yours faithfully

(Sukn hal Meena) CPIO / Under Secretary to the Govt, of India Te). 26171184

#### Copy to:

- 1. SO (RTI) Cell, Department of Revenue, North Block, New Delhi for information.
- 2. Sh. Anup Kumar Srivastava, D-II /137, Kaka Nagar, New Delhi 110003 for information.
- 3. RTI Folder.



F. No. C-11015/15/2018-Ad.V / 148 4
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Custom

B-879) 28/21/8

Hudco Vishala Building, 6<sup>b</sup> Floor, Bhikaji Cama Place, R K Puram, New Delhi-66 Dated: 27<sup>th</sup> February, 2018

-Trs

The CPIO
O/o Customs & Central Excise Settlement Commission
(Principal Bench), Room No. 345-363, 3<sup>rd</sup> Floor,
Hotel Samrat, Kautilya Marg, New Delhi – 110021

Sub: Forwarding RTI application of Dr. Anup K. Srivastav - Reg.

Sir,

Kindly refer to RTI application dated 18.01.2018 of Dr. Anup K. Srivastav seeking information under the RTI Act, 2005.

2. In this regard, it is stated that Ad.V Section of CBEC is dealing the matter pertaining to Group "A" Officers of IRS, C&CE. The subject matter of the said RTI application is pertaining to CESTAT and the required information would be available with the C/c CESTAT, Chankyapuri, New Delhi. Therefore, the said RTI application is being transferred u/s 6(3) of the RTI Act, 2005 for providing the required information to the applicant.

- Januari

(Sukh Bal Meena) CPIO / Under Secretary to the Govt, of India Tel. 26171134

#### Copy to:

- 1. SO (RTI) Cell, Department of Revenue, North Block, New Delhi for information
- 2. Sh. Anup Kumar Srivastava, D-II /137, Kaka Nagar, New Delhi 110003 for information.
- 3. RTI Folder.



RTI MATTER SPEED POST

F.No.295/33/2018-CX-9
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

New Delhi 01.02.2018

To

Dr. Anup K. Srivastav
President
IRS(C&CE) Association
Association.irscce@gmail.com

Subject: Application seeing information under RTI Act, 2005 - regarding.

Sir,

I am to refer to your RTI application dated 18.01.2018 and to state that the required information is not held by me. However, a copy of your RTI application is transferred under Section 6 (3) of the RTI Act, 2005 with the request to send information, if available directly to the applicant under RTI Act, 2005, subject to the provisions of the Act and the rules made there-under to:-

1. CPIO / US, Ad II Section, CBEC, North Block, New Delhi-110 001

2. CPIO/US, Judicial Cell, 4th Floor, HUDCO Vishala Building, Bhikaji Cama Place, R K Puram, New Delhi – 110066

3. CPIO/US, AD.V, 6th Floor, HUDCO Vishala Building, Bhikaji Cama Place, P K Puram, New Delhi – 110066

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Yours faithfully,

Under Secretary to the Govt. of India

1. Tel: 23092413

Copy with a copy of RTI application is transferred under Section 6 (3) of the RTI Ac. 2005 with the request to provide the requisite information, if available directly to the applicant subject to the provisions of the Act and the rules made there-under to:-

1. CPIO / US, Ad II Section, CBEC, North Block, New Delhi-110 001

2. CPIO/US, Judicial Cell, 4th Floor, HUDCO Vishala Building, Bhikaji Cama Place, R.K Puram, New Delhi – 110066

CPIO/US, AD.V, 6th Floor, HUDCO Vishala Building, Bhikaji Cama Place R K Puram, New Delhi - 110066

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FTS 70   (8) /2018-RTI CELL		
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Ministry of Finance		
Department of Revenue RTI CELL		
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(Smt.Shashi Arora)		
Section Officer(RTI Cell)		
Tele No-23095368		
CPIO/Under Secretary		
Department of Revenue		
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### INDIAN REVENUE SERVICE ASSOCIATION

(All India Association of IRS Customs & Central Excise Officers) Email: association.irscce@gmail.com

Website: www.irsonline.in

F.No.IRS Association/RTI/AKS/pers./18/2

Dated: 18-01-2018

The CPIO Central Board of Excise & Customs North Block New Delhi.

Sir,

Sub:- Providing information under RTI Act.

You are requested to kindly provide the following informations under the RTI Act to the undersigned:

- 1. Since when the limit of Rs.5 lakhs was enhanced to Rs.10 lakhs for filing revenue appeals by the Deptt. in Tribunal i.e. CESTAT?
  - 2. What was the reason for enhancing the monetary limit for filing revenue appeals in Tribunal i.e. CESTAT?
- 3. As a result of this enhancement how many cases have been withdrawn from CESTAT all over India?
- 4. Whether deptt. had filed the appeal in CESTAT for revenue involving Rs.10 lakhs and below, that time what were the chances of winning the same in **CESTAT?** 
  - 5. How much Govt.revenue was involved in these cases and lost because of T・ひ・withdrawl?



- 6. Since when the limit of Rs.10 lakhs was enhanced to Rs.20 and filing revenue appeals by the department in High Court?
- What was the reason for enhancing the monetary limit for filing revenue appeals in High Court?
- As a result of this enhancement how many cases have been withdrawn from High Court all over India?
- 9. Govt. had filed the appeal in High Court for revenue involving Rs.20 lakhs and below that time what were the chances of winning the same in High Court?
  - 10. How much Govt.revenue was involved in these cases and lost because of withdrawl?
- In administrative side how many service litigations are pending in CAT for Gr.A officers all-over India?
  - How many service cases are pending for Gr.A officers in High Court or Supreme Court? Out of these how many appeals are filed by the Deptt.:
  - During last 10 years how many cases were filed by the department in High Court in service matters and how many were won by the department?
  - Supreme Court in service matters and how many were won by the department?
  - How many service matter cases have been reviewed for withdrawal as is done in Revenue appeals?
    - 16. If the review of the cases has been done in revenue side and all the cases pending in CESTAT and High Court upto Rs.10 lakhs and Rs.20 lakhs have been withdrawn then why the review has not been done in rervice matters for withdrawl?